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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 61/10/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018**

Name of the Company: Neesa Infrastructure Ltd

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Corporate Debtor/Petitioner.

Proof of dispatch of copy of petition on creditors filed.

Petitioner shall file proof of service of copy of petition on creditors.

Petitioner is directed to serve notice of date of hearing on Creditors along with copy of this order and shall file proof of service.

Creditors shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 14.02.2018 for objection of Creditors, if any, and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 6th day of February, 2018.